

acquired by the Central Government after their partition by the Competent Officer in 1964;

(b) if not, how the Regional Authorities of U.P. disposed of these properties without their acquisition;

(c) whether the above authorities were competent to divide and sell them without the help of technical staff in the Department; and

(d) whether any financial loss has been incurred by Government as a result of the above transaction?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) The properties were partitioned by the Competent Officer in April, 1963. Thereafter, they were acquired under the general notification issued under Section 12 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, issued in December, 1963

(b) Does not arise

(c) As the disposal of the properties did not involve any technical problem, help of technical officers was not necessary.

(d) The sales in the case of 23 purchases have since been finalised and the sale certificates issued in favour of the auction purchasers. In the case of remaining seven cases disputes have arisen and the sales have not yet been finalised.

The properties have been sold by open public auction and only the highest bids offered at the open auction were accepted. The question of loss, therefore, does not arise.

The groves are situated in village Kakramau, Saryan, district Sitapur and not in village Khirkaiya. The sales of these groves have since been cancelled.

Regional Engineering College Hostel and Mess Employees Union, Chathamangalam, Kerala

599. Shri A. Sridharan: Will the

Minister of Education be pleased to state:

(a) whether the Central Government have received any representation from the Regional Engineering College Hostel and Mess Employees Union, Chathamangalam, Kerala, regarding the *en masse* retrenchment of mess employees; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) No, Sir. There has been no retrenchment of mess employees.

(b) Does not arise.

टेलीफोन कर्मचारी

600. श्री हरदयाल देवगुप्त : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश भर में 60 वर्ष से अधिक आयु के कितने कर्मचारी दैनिक वेतन पर तारघरों में काम कर रहे हैं;

(ख) क्या यह सच है कि देश में अस्थायी तार बाबुओं की संख्या 600 से अधिक है और इनमें से 100 तार बाबुओं को, जिन्होंने दो वर्ष तक सेवा की है, सेवा समाप्त के नोटिस मिल गये हैं; और

(ग) यदि हा, तो ऐसे नोटिस दिये जाने के क्या कारण हैं और क्या वे कारण उन नोटिसों में बताये गये हैं ?

संसद्-कार्य विभाग तथा संचार विभाग में राज्य-स्तरी (श्री इन्द्रकुमार गुजराल) : (क) मार्च, 1967 के बीच लगभग 80 ।

(ख) अस्थायी तार-संकेतकों की संख्या लगभग 2850 है और दो वर्ष तक की नौकरी वाले उन अस्थायी तार-संकेतकों की संख्या जिन्हें "नियमानुसार काम करो" आन्दोलन के दौरान सेवा-समाप्त के नोटिस दे दिये गये थे, लगभग 170 है ।